

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1393/2020

(Arising out of impugned final judgment and order dated 31-05-2018 in CRLA No. 1940/2014 passed by the High Court of Judicature at Allahabad)

THE STATE OF U.P.

Petitioner(s)

VERSUS

MANIK CHANDRA

Respondent(s)

(IA No. 20735/2020 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Abhinav Singh, Adv.
Mr. Shashank Shekhar Singh, AOR

For Respondent(s) Mr. M. Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Rahat Ali Chaudhary, Adv.
Mr. Mumtaz Alam Siddiqui, Adv.
Mr. Shoaib Khan, Adv.
Mr. Sandeep Gaurasa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking adjournment on the ground of personal difficulty, list the matter after one week.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)